

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....578 1994

Purna Ch. Dash.....Applicant(s)

Versus
Union of India & others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	<u>3/10/94</u>	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>Dy. Registrar</i></p>	<p>J. P. O. of B.S.O. 12 is filed.</p> <p><u>H</u> <u>3/10/94</u></p>
2	<u>3/10/94</u>	<p>Heard. There was a letter later advertisement calling for applications from intending candidates for the post in question and there was already a requisition to the Employment Exchange, Bhubaneswar to sponsor the names of candidates. Perhaps with a view to have wider zone of consideration the general advertisement must have been given. This does not presuppose that everything that was done till the advertisement was published, has been nullified or is intended to be ignored. This is too early to say how the authorities will act in the matter of appointment. The application is too premature in as much as the</p>	<p>This application was filed for selection for the post of E.O.B.P.M</p> <p><u>H</u> <u>3/10/94</u></p> <p>For Registration <i>S.D.</i> <u>H</u> <u>3/10/94</u></p> <p>For Answering intention of Copy served <i>Amulya</i> <u>3/10/94</u></p> <p><u>H</u> <u>3/10/94</u></p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
Order No. 2 dt. 4.10.94. contd.		<p>appointment is concerned. We find no reason to quash the advertisement which is intended to give wider publicity. There is no ground to admit the application and the same stands dismissed.</p> <p><i>LS</i> Vice-Chairman</p> <p><i>8/10</i> Member (Adm.)</p>	<p>05. NO-2 47-U-10-94</p> <p>A copy of or-10-2 may be given to the Adv. for the perior. Bkt</p> <p>7/10 B. Sat 7.10.94 A.O</p> <p>Received the copy of order Sugarkante Parmanik Advokat 18/10/94</p>